

country. There is a loss of production to the tune of about Rs. 15 lakhs every day.

I must make it clear that the workers and the management are bound by a tripartite settlement and within that settlement whatever benefits or incentives can be given, have been offered to the workers... (Interruptions) But they are not coming round. I think it will be settled soon. That is my information. But, through you, I would like to request the workers to come back to work in the interests of the country and in their own interests.

**SHRI JYOTIRMOY BOSU:** The Joint Secretary who is on the Board of Directors has given an assurance and how can he go back on his words?

**MR. CHAIRMAN:** This is not Question Hour. The Minister has been kind enough to reply to you.

**SHRI VINODBHAI B. SHETH:** In his case the Minister is present whereas in our cases the concerned Ministers are not here. You kindly make it clear whether the Ministers should remain present to reply to 377 statements.

**MR. CHAIRMAN:** It is very clear. He is here and he was kind enough to give a reply.

(vi) NEED FOR IMMEDIATE SUPPLY OF RAILWAY WAGONS TO LIFT HIGH GRADE COAL FROM THE EASTERN AND CENTRAL COALFIELDS

**SHRI VINODBHAI B. SHETH** (Jamnagar): With your permission, Sir, I want to make the following statement under Rule 377.

The reported news that coal on fire as pithead stocks are mounting near mines in Eastern and Central Coalfields due to failure of the Eastern Railway to supply adequate wagons to lift high grade coal. The government should take immediate action before fire breaks out in many areas

threatened. In view of shortage of coal in many parts of the country, this reported fire, if unchecked in time, will upset industrial output in the nation.

(vii) SPORTS GOODS MANUFACTURING UNITS PUNJAB

**SHRI IQBAL SINGH DHILLON** (Jullundar): Under Rule 377, I want to make a statement on the matter of urgent public importance as under:

"That the Sports goods manufacturing units in Punjab State are facing closure due to non-availability and sharp rise in the price of inputs required".

The industry had already reached the export target of 18 crores last year and is expecting to hit the target of 30 crores this year.

But difficulties had been cropping up during the last three months due to export of leather and leather manufactures. This has caused shortage and encouraged thereby rise leather prices. Now this has caused hindrance to compete the manufacturers of sports goods in the foreign market.

Again Karnatak Government has also imposed 100 per cent cess on cane and this has raised the prices of cane steeply, and above all, the supply of Willo wood has also been stopped by the J. K. Government.

There are 500 units in my Parliamentary Constituency namely, Jullundar, employing about 30,000 workmen. These small scale industrial units are very labour intensive and employing skilled labour who is doing the profession for the last fifty years. This skilled labour migrated from Sialkot (now in Pakistan) earned a very good name in the industry in foreign markets after partition of country and took up this profession in Jullundar City and similarly, they enjoy the old reputation in the foreign and internal markets. As 50 per cent of these small

[Shri Iqbal Singh Dhillon]

units have already been closed rendering nearly 10,000 workers unemployed and now the steep rise and non-availability of Willo Wood, high class leather and high priced cane has threatened to face total closure of the entire industry. The matter is of a very serious nature and requires immediate intervention by the Central Government. So, I hereby raise it on the floor of the House under Rule 377.

13.15 hrs.

APPROPRIATION (NO. 3) BILL, 1979

MR. CHAIRMAN: Mr. Agarwal.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): Sir, I move that the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1979-80, be taken into consideration.

MR. CHAIRMAN: Mr. Kamath.

SHRI HARI VISHNU KAMATH: Sir, under Rule 218 read with Article 113 of the Constitution.....

(Interruptions)

श्री हुकूम देव नारायण दादव (सधुबनी) : सभा बसि जी, मैंने भी आपको लिखकर दिया है, उस पर हम भी व्यवस्था का प्रश्न उठाना चाहते

सभापति महोदय : ठीक है पहले माननीय कामत को कह लेने दीजिये, उसके बाद आप कहियेगा ।

SHRI HARI VISHNU KAMATH (Hoshangabad): Rule 218, sub-rule (2) reads as follows:

"At any time after the introduction in the House of an Appropriation Bill, the Speaker—you, Sir, now are in the same position of the Speaker—may allot a day or days, jointly or severally, for the completion of all or any of the stages involved in the passage of the Bill by the House, and when such allotment has been made—according to my knowledge and my colleagues, allotment is made here for the discussion of this Bill; if this is made—the Speaker shall, at 17-00 hours—now it is 18 hours—on the allotted day or the last of the allotted days....."

That means it can be one day or two days or it can be tomorrow also for Appropriation Bill or just one day. I quote further:

"...as the case may be, forthwith put every question necessary to dispose of all the outstanding matters in connection with the stage or stages for which the day or days have been allotted."

Sub-Rule (4) says:

"The debate on an Appropriation Bill shall be restricted to matters of public importance or administrative policy implied in the grants covered by the Bill which have not already been raised while the relevant demands for grants were under consideration."

Yesterday—you too were here in the House—you are aware that the Guillotine was applied, and many ministries were—I do not say Ministers—massacred, non-chalantly massacred.

I know the Speaker was then in the Chair—you were not in the Chair—and the Speaker did it reluctantly.

AN HON'BLE MEMBER: Not reluctantly but happily.